CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CCP NO. 177/93 in OA NO. 790/92

DECIDED ON: 27.10.1993

Jai Charan Verma

Petitioner

Vs.

M. B. Kaushal, Commissioner of Police, Delhi .

Respondent

CORAM:

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

None appears for Petitioner

Ms. Sumedha Sharma for Ms. Avnish Ahlawat, Counsel for Respondent

ORDER (CRAL)

Hon'ble Mr. Justice V. S. Malimath :-

In R.A.22/93, the Bench has vide its order dated 8.10.1993 set aside the order made in O.A.790/92. Hence, the C.C.P. for enforcing the said order does not survive. Hence, this C.C.P. is dismissed.

(S. R. Adige) Member (A)

(V. S. Malimath) Chairman

as